FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S CUREBOAT HEALTHCARE PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	M/S CUREBOAT HEALTHCARE PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	05/11/2018
3.	AUTHORITY UNDER WHICH THE CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar of Companies, Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITYIDENTITY NUMBER OF CORPORATE PERSON	U85320DL2018PTC341580
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Plot E-596, 4th Floor, Daani Plaza, Sector 7, Harijan Basti, South West Delhi, Dwarka, Delhi, India, 110045
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	19/08/2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBERAND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Dharmendra Kumar kumar36@hotmail.com; cureboathealthcare03@gmail.com 9973603517 30, Tower 1, Supreme Enclave, Mayur Vihar Phase 1, New Delhi, National Capital Territory of Delhi ,110091 IBBI/IPA-003/IP-N00112/2017-2018/11264
8.	LAST DATE FOR SUBMISSION OF CLAIMS	18/09/2025

Notice is hereby given that the M/s Cureboat Healthcare Private Limited has commenced voluntary liquidation on 19/08/2025.

The stakeholders of M/s Cureboat Healthcare Private Limited are hereby called upon to submit a proof of their claims, on or before 18/09/2025, to the liquidator at the address mentioned against item 7.

The financial creditor shall submit their proofs of claim by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

DHARMENDRA KUMAR * Insolvency Professional * IBBI/IPA-003/ IP-N000112/ 2017-18/ 11264

Name and Signature of the Liquidator

Date: 24/08/2025

Place: New Delhi

SEWA GRIH RIN LIMITED

Sitara A SEWA INITIATIVE

Corporate office Address: Building No. 8, Tower C, 8th Floor, DLF Cyber City, Gurugram 122002

RULE-8(1) POSSESSION NOTICE (For immovable Property)

Whereas, The undersigned being the Authorized officer of the **SEWA GRIH RIN LIMITED** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2), issued a Demand Notice calling upon the Borrowers/Co-borrower/Guarantor to repay the amount mentioned in the notice and further interest within **60 days** from the date of receipt of the said notice. The Borrowers/Co-borrower/Guarantor having failed to repay the amount, notice is hereby given to the Borrowers/Co-borrower/ Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13 (4) of the said Act read with Rule 8(1) of the said Rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **SEWA GRIH RIN LIMITED** for below mentioned Outstanding amount plus interest and incidental expenses, costs thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name & Add. Of Borrower/ Morgagor/ Guarantor/Lan	Outstandin, Amount (Rs.)	Notice Date / Symbolic Possession Date
1.	**Loan Account Number : L1CP000005010832** (1) Smt. Shanti wife of Shri Vishnu Kumar, (2) Shri Dheeraj father of Shri Vishnu Kumar, (3) Shri Vijay father of Shri Vishnu Kumar, (4) Shri Vishnu Kumar father of Om Prakash, (5) Shri Vishal Kumar father of Rakesh Kumar	Rs. 5,82,724/- (Rupees Five Lakh Eighty Two Thousand Seven Hundred Twenty Four only)	26.10.2024 / 19.08.2025

Description Of Secured Asset (Immovable Property): House No 240 Situated Village Chanheta Tehsil Bareilly Uttar Pradesh, **Boundaries: East** - Road 12 feet wide, North - Chakroad 8 feet 3 inch wide, **West** - RG other person, **South** - RG seller, currently RG Arjun alias Mohsin Khan, **Mortgaged property Area of the land 41.80 sq. yard.**

Place: Uttar Pradesh, Date: 23.08.2025 **Authorised Officer, Sewa Grih Rin Limited**

"PUBLIC NOTICE"

(For change of Registered Office of the LLP from one state to another)

Before the Central Government
Registrar of Companies, Delhi
In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and Rule 17 of the Limited Liability Partnership Rules, 2009
AND IN THE MATTER OF
OSAAM STEEL FABRICATORS LLP (LLPIN: AAE-9301)
Incorporated under the Limited Liability Partnership Act, 2008 having registered office at "JC-42, GF KHIRKI EXTN., MALVIYA NAGAR, SOUTH DELHI, DELHI, INDIA, 110017." ....Petitioner

Notice is hereby given to the General Public that the LLP proposes to make a petition before the Registrar of Companies, Delhi under section 13 (3) of the Limited Liability Partnership Act, 2008 seeking approval for shifting its Registered Office from the National Capital Territory (NCT) of Delhi to the State of Rajasthan (Jaipur). Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver or cause to be delivered or send by Registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition supported by an affidavit to the Registrar of Companies, Delhi. , 4th Floor, IFCI Tower,61, Nehru Place, New Delhi, India, 110019 within 21(twenty one) days from the date of publication of this notice. A copy of such objection should also be forwarded to the Petitioner LLP at its current registered office address mentioned below:

Registered Office: "JC-42, GF Khirki Extn., Malviya Nagar, South Delhi, Delhi, India, 110017."

For and on behalf of
Osaam Steel Fabricators LLP
Sd/-
Ajay Sharma (Designated Partner) DIN: 07280895

Date: Delhi
Place: 25.08.2025

Address: D-181, F.N. 203, Uday Apartment, Kanti Chand Road, Bhrigu Marg, Jaipur Rajasthan, 302016

FORM A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]
FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S CUREBOAT HEALTHCARE PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	M/S CUREBOAT HEALTHCARE PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	05/11/2018
3.	AUTHORITY UNDER WHICH THE CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar of Companies, Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U85320DL2018PTC341580
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Plot E-596, 4th Floor, Daani Plaza, Sector 7, Harijan Basti, South West Delhi, Dwarka, Delhi, India, 110045
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	19/08/2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Dharmendra Kumar - kumar36@hotmail.com; cureboathealthcare03@gmail.com Ph.: 9973603517 30, Tower 1, Supreme Enclave, Mayur Vihar Phase 1, NewDelhi, National Capital Territory of Delhi,110091 IBBI/IPA-003/IP-N00112/2017-2018/11264
8.	LAST DATE FOR SUBMISSION OF CLAIMS	18/09/2025

Notice is hereby given that the M/s Cureboat Healthcare Private Limited has commenced voluntary liquidation on 19/08/2025.
The stakeholders of M/s Cureboat Healthcare Private Limited are hereby called upon to submit a proof of their claims, on or before 18/09/2025, to the liquidator at the address mentioned against item 7.
The financial creditor shall submit their proofs of claim by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator

Date: 24/08/2025
Place: New Delhi

AVI ANSH TEXTILE LIMITED

CIN : L17110DL2005PLC260403
Regd. Office : 402, 4th Floor, Aggarwal Cyber Plaza-1, Netaji Subhash Place, Pitampura, Delhi-110034
Phone No: +91-11-4142-5247, E-Mail ID:- avianshanil@rediffmail.com
Website : www.avianshgroup.com

PUBLIC NOTICE TO THE MEMBERS FOR 20TH ANNUAL GENERAL MEETING

Notice is hereby given that the 20th Annual General Meeting (**"AGM"**/**"Meeting"**) of the Members of the Company is scheduled to be held on Friday, September 19, 2025 at 12:00 p.m. IST through Video Conferencing (**"VC"**)/Other Audio-Visual Means (**"OAVM"**), to transact the businesses as set forth in the AGM Notice (**"Notice"**) which would be circulated in due course of time.

Pursuant to General Circular No. 09/2024 dated September 19, 2024 issued by the Ministry of Corporate Affairs (**"MCA"**) read together with other previous Circulars issued by MCA in this regard (collectively referred to as **"MCA Circulars"**) and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 03, 2024 issued by the Securities and Exchange Board of India (**"SEBI"**) read together with other previous Circulars issued by SEBI in this regard (collectively referred to as **"SEBI Circulars"**), companies are permited to hold the AGM through VC or OAVM without physical presence of the Members at a common venue till September 30, 2025. Accordingly, the AGM of the Company is being held through VC/OAVM.

In accordance with the said MCA Circulars and SEBICirculars, the Company will send the Notice alongwith Annual Report for FY 2024-25 (**"Annual Report"**) electronically to all its Members whose E-mail IDs are registered with the Company/Skyline Financial Services Private Limited, Company's Registrar & Share Transfer Agent (**"RTA"**)/Depository Participants (**"DPs"**) and will also be available on the website of the Company at www.avianshgroup.com, the website of Central Depository Services (India) Limited (**"CDSL"**) at www.cdslindia.com and also on the website of the National Stock Exchange of India Limited at www.nseindia.com.

In accordance with Regulation 36(1)(b) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended from time to time (**"SEBI Listing Regulations"**), a physical communication will be sent to those shareholders whose e-mail IDs are not registered, containing the web link and exact path of the Company's website from where the Annual Report can be accessed.

Members holding shares in demat form and whose e-mail ID is not updated/registered and who wish to receive the Notice, Annual Report and all other communications by the Company, from time to time, may get their e-mail IDs updated/registered by writing to their respective DPs.

The Members can join and attend the AGM through VC/OAVM facility only. The detailed procedure for e-voting and participation in the AGM through VC/OAVM will be provided in the Notes to the Notice for the Members. The Members are requested to carefully read all the Notes as set out in the Notice and in particular, instructions for joining the AGM and manner of casting vote through remote e-voting or e-voting during the AGM.

The joining links for the AGM and other details can also be accessed at www.avianshgroup.com.

For Avi Ansh Textile Limited
Sd/-
Isha
Company Secretary and Compliance Officer
ACS59254

Place : New Delhi
Date : 24.08.2025

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF VS MATRIX PRIVATE LIMITED

RELEVANT PARTICULARS

Sl.	PARTICULARS	DETAILS
1.	Name of corporate debtor	**VS MATRIX PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	14.12.1990
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U74899DL1990PTC040510
5.	Address of the registered office and principal office (if any) ofcorporate debtor	No. 486, Patparganj Industrial Area, Delhi - 110092
6.	Date of closure of Insolvency Resolution Process	20.08.2025 (20th August, 2025)
7.	Liquidation commencement date of corporate debtor	21.08.2025 (order was received by undersigned on 21.08.2025) (21st August, 2025)
8.	Name and registration number of the insolvency professionalacting as liquidator	Mr. Rahul Jindal Registration No. IBBI/IPA-001/IP-P-02649/2021-2022/14048
9.	Address and e-mail of the liquidator, as registered with theBoard	jindalrahul60@gmail.com
10.	Address and e-mail to be used for correspondence with theliquidator	liq.vsmatrix@gmail.com
11.	Last date for submission of claims	20.09.2025 (20th September, 2025)

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-III has ordered the commencement of liquidation of the VS MATRIX PRIVATE LIMITED on 21.08.2025 (21st August, 2025)
The stakeholders of VS MATRIX PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 20.09.2025 (20th September, 2025) to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Rahul Jindal
Liquidator
VS MATRIX PRIVATE LIMITED
IP Reg. No.: IBBI/IPA-001/IP-P- 02649/2021-2022/14048
E-mail ID: jindalrahul60@gmail.com
(Authorization for Assignment valid till 30.06.2026)
Communication Add: 6772/2, Dev Nagar, Karol Bagh- New Delhi-110005

Date: 25.08.2025
Place: Delhi

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of **IIFL Home Finance Limited** (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **IIFL HFL** for an amount as mentioned herein under with interest thereon."The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, If the borrower clears the dues of the **"IIFL HFL"** together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by **"IIFL HFL"** and no further step shall be taken by **"IIFL HFL"** for transfer or sale of the secured assets.

Name of the Borrower (s)/ Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues(Rs.)	Date of Demand Notice	Date of Possession
Mr. Joginder Singh, Mrs. Baldev Kaur, Karyana Store, **(Prospect No. IL10421934)**	All that piece and parcel of Property out of Khata No. 383/531 comprised in khasra No. 149//16/2-16,150//1/2/4-0, 2/2/2-16, 8/9-13, 9/8-0,10/8-0 11/8-0,12/8-0,13/1/4-0, 19/8-0, 20/1/5-8 situated in vill Pakho kalan-B, Teh Tappa, Distt Barnala, Punjab-148108, India Area Admeasuring (In Sq.ft): Property Type: Land_Area, Built_Up_Area, Carpet_Area Property Area: 2722.00, 1582.00,1265.00	**Rs.349649/-**(Rupees Three Lakh Forty Nine Thousand Six Hundred Forty Nine Only)	07-04-2025	20-08-2025
Mr. Simarjeet Singh, Bhullar Readymade Garments, Mrs. Bant Kaur, **(Prospect No. IL10349248)**	All that piece and parcel of Property out of Khewat No. 10/11, Khatoni no. 16,17 comprised in khasra no. 345/0-6, 358/0-8, 5//11/2/1-2 situate in vill. Ghunas, Teh Tappa, Distt Barnala, Punjab-148108, India Area Admeasuring (In Sq.ft): Property Type: Land_Area, Built_Up_Area, Carpet_ Area Property Area: 1443.00, 883.00,706.00	**Rs.492897/-**(Rupees Four Lakh Ninety Two Thousand Eight Hundred Ninety Seven Only)	09-05-2025	20-08-2025
Mr. Baljinder Singh S/o. Mr. Mahinder Singh, Mrs. Sandeep Kaur W/o. Mr. Baljinder Singh, Sangha Apparels, **(Prospect No. IL10151935)**	All that piece and parcel of House cum plot no. 129 comprised of Khata no. 8/8, Khasra no. 8//21/1, 9//16/2, 9//17/1,9//17/2, 9//18/1, 9//18/2, 9//19, 9//23/1, 9//24/2, 9//25/1, 9//15/2, Village Phaguwal, Hadbast no. 98, Tehsil and District Ludhiana, 141001 Area Admeasuring (In Sq.ft.): Property Type: Land_Area, Built_Up_Area, Carpet_Area Property Area: 559.98, 1096.00, 986.00	**Rs.1983781/-** (Rupees Nineteen Lakh Eighty Three Thousand Seven Hundred Eighty One Only)	23-05-2025	20-08-2025
Mr. Sachin Kumar Yadav S/o. Mr. Satish Kumar Yadav, Mrs. Prema Devi W/o. Mr. Satish Kumar Yadav, **(Prospect No. IL10132434)**	All that piece and parcel of Plot No. 952, Abadi noor green, Khasra No.16//8/4, 16/9, 16//10, 16//11, 16//12, 16//13, 16//19, Hadbast No. 98, Vpo Phagguwal, Ludhiana, Punjab, 141008 Area Admeasuring (In Sq.ft.): Property Type: Land_Area, Saleable _Area, Super_Built _Up_Area Property Area: 450.00, 450.00, 489.00.	**Rs.900912/-**(Rupees Nine Lakh Nine Hundred Twelve Only)	23-05-2025	20-08-2025

For, further details please contact to Authorised Officer at **Branch Office:** SCO 21, 5th Floor,Ludhiana Ferozgandhi Market, Ludhiana, Punjab – 141001 **Corporate Office:** Plot No.98, Phase-IV, Udyog Vihar, Gurgaon, Haryana.

Place: Punjab, Date: 25-08-2025 **Sd/- Authorised Officer, For IIFL Home Finance Ltd.**

Public Notice For E-Auction Cum Sale

Sale of Immovable property mortgaged to IIFL Home Finance Limited (IIFL HFL) Corporate Office at Plot No.98, Udyog Vihar, Phase-IV, Gurgaon-122015. (Haryana) and **Branch Office at:- 96 Rajinder Nagar, Near Tehsil Complex, Jalandhar-144001/ House No. 775, Ward No.6, Raman Cinema Road, Near HDFC Bank, Ground Floor, Mansa Punjab-151505** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website: www.iiflonehome.com

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
Mr. Sushil Dhall Mrs. Sonia Dhall W/o Mr. Sushil Dhall Sonia Boutique (Prospect No- IL10149473)	**20/11/2024 Rs. 1739507** (Rupees Seventeen Lakh Thirty Nine Thousand Five Hundred and Seven Only) **Bid Increase Amount Rs.25,000/-** (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing: House No.20, property out of Khasra no. 1224, 1855/1227, 1223, Khewat/ Khatoni No. 300/318, 301/319, Hadbast No. 312, Situated at Guru Nanak Nagar, Kashmir Colony, Basti Danishmanda, Tehsil and District Jalandhar, Punjab, India, 144001 Land_Area, Super_ Built_Up_Ar ea 620.50, 730.00	**01/07/2025** **Total Outstanding as on Date 21/08/2025 Rs. 2146530/ -** (Rupees Twenty One Lakh Forty Six Thousand Five Hundred and Thirty Only)	**Rs.2147000/-** (Rupees Twenty One Lakh Forty Seven Thousand Only) **Earnest Money Deposit (EMD) Rs.214700/-** (Rupees Two Lakh Fourteen Thousand Seven Hundred Only)
Mr. Sukhjinder Singh, Mrs. Rimpy Kaur W/o. Sukhjinder Singh Car Owner (Prospect No- IL10454766)	**20/07/2024, Rs.634353** (Rupees Six Lakh Thirty Four Thousand Three Hundred and Fifty Three Only) **Bid Increase Amount Rs.25,000/-** (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing: Property out of Khewat no.1004 Khatoni no. 2795 to 2804 Situated in Vill. and Teh. Bareta Distt. Mansa Punjab, 151501. Land_Area, Built_Up_Area 1129.00, 1129.00	**17/06/2025** **Total Outstanding As On Date 21/08/2025 Rs.1090001/-** (Rupees Ten Lakh Ninety Thousand and One Only)	**Rs.1091000/-** (Rupees Ten Lakh Ninety One Thousand Only) **Earnest Money Deposit (EMD) Rs.109100/-** (Rupees One Lakh Nine Thousand One Hundred Only)

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
24-Sep-2025 1100 hrs -1400 hrs	26-Sep-2025 till 5 pm.	29-Sep-2025 1100 hrs-1300 hrs.

Mode of Payment :- EMD payments are to be made vide online mode only. To make payments you have to visit **https://www.iiflonehome.com** and pay through link available for the property/ Secured Asset only. **Note:** Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction**. For Balance Payment - Login https://www.iiflonehome.com >My Bid >Pay Balance Amount"**

TERMS AND CONDITIONS:-

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider **https://www. iiflonehome.com,** well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IIFL HFL.
6. **Bidders are advised to go through the website https: // www.iiflonehome.com and https://www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.**
7. **For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- care@iiflonehome.com, Support Helpline no.1800 2672 499**.
8. For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no.1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- care@iiflonehome.com.
9. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
10. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
11. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
12. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

STATUTARY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002
The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost

Place:- Punjab Date: 25-Aug-2025 **Sd/- Authorised Officer, IIFL Home Finance Limited.**

Public Notice For E-Auction Cum Sale

Sale of Immovable property mortgaged to IIFL Home Finance Limited (IIFL HFL) Corporate Office at Plot No.98, Udyog Vihar, Phase-IV, Gurgaon-122015. (Haryana) and **Branch Office at:- 30 /30E, Upper Ground Floor, Shivaji Marg, New Delhi - 110015/ 309 , 3rd Floor, Padam Business Park, Plot no. INS-1, Sector 12A, Awas Vikas, Sikndra Yojna, Agra-282007/ 3 rd Floor, Cherry tower, 01 Sidhart Enclave, Ballupur Chowk, GMS Road, Dehradun-248001** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on **"AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS"** for realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website: **www.iiflonehome.com**

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
Mr.Suresh Yadav Suresh Yadav Transport Service, Mrs. Rekha Yadav **(Prospect No- 940637)**	**11/07/2024, Rs.1157488** (Rupees Eleven Lakh Fifty Seven Thousand Four Hundred & Eighty Eight Only) **Bid Increase Amount Rs.40000/-** (Rupees Forty Thousand Only)	All that part and parcel of the property bearing: Built-Up Property Bearing No. A21/3-B, Out Of Khasra No. 419 And 422, Consisting Of Double Storey, Situated At Village Behari Pur, In Abadi Of A-Block, Gali No. 21, Dayal Pur, Illaqa, Shahdara, Delhi, 110094 Land_Area, Built_Up_Area 315.00, 566.00	**10/04/2025** **Total Outstanding as on Date 21/08/2025 Rs.1093758/-** (Rupees Ten Lakh Ninety Three Thousand Seven Hundred and Fifty Eight Only)	**Rs.2553000/-** (Rupees Twenty Five Lakh Fifty Three Thousand Only) **Earnest Money Deposit (EMD) Rs.255300/-** (Rupees Two Lakh Fifty Five Thousand Three Hundred Only)
Mrs. Pinki Mr. Gopal Spni G S Gold Chain Enterprises **(Prospect No- IL10137330)**	**10/01/2024, Rs.1797111** (Rupees Seventeen Lakh Ninety Seven Thousand One Hundred and Eleven Only) **Bid Increase Amount Rs.25,000/-** (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing: Flat No 17C , On Second Floor , Plot No. 17 , Out of Khasra No 6 , Vake Gayatri Enclve , Mauza Rajrai Shamshabad Road , Tehsil And District Agra, Uttar Pradesh, India, 282001 Built_Up_Area 784	**30/06/2025** **Total Outstanding as on Date 21/08/2025 Rs.2154379/-** (Rupees Twenty One Lakh Fifty Four Thousand Three Hundred and Seventy Nine Only)	**Rs.2155000/-** (Rupees Twenty One Lakh Fifty Five Thousand Only) **Earnest Money Deposit (EMD) Rs.215500/-** (Rupees Two Lakh Fifteen Thousand Five Hundred Only)
Mr. Vinod Kumar Singh M/S Ruby Coaching Class Mrs. Ruby Singh **(Prospect No- IL10492091)**	**11/12/2024, Rs.3808051** (Rupees Thirty Eight Lakh Eight Thousand and Fifty One Only) **Bid Increase Amount Rs.40000/-** (Rupees Forty Thousand Only)	All that part and parcel of the property bearing: Built Up Left Side Front Portion of Second Floor Without Roof /Terrace Rights, Part Of Freehold Property Bearing No.Wz-276/C, Situated In The Area Of Village Naraina In The Abadi of Inderpuri New Delhi-110012. Area Admeasuring (In Sq. Ft.): Property Type: Area_Admeasuring Property Area: 796.50	**19/07/2025** **Total Outstanding as on Date 21/08/2025 Rs.4383652/ -** (Rupees Forty Three Lakh Eighty Three Thousand Six Hundred and Fifty Two Only)	**Rs.4585000/-** (Rupees Forty Five Lakh Eighty Five Thousand Only) **Earnest Money Deposit (EMD) Rs.458500/-** (Rupees Four Lakh Fifty Eight Thousand Five Hundred Only)
Mr. Rahul Narula Mrs. Dimple Khura **(Prospect No- IL10604480)**	**18/01/2025 Rs. 2650077** (Rupees Twenty Six Lakh Fifty Thousand and Seventy Seven Only) **Bid Increase Amount Rs.40000/-** (Rupees Forty Thousand Only)	All that part and parcel of the property bearing: Built Up Second Floor, Front Side Without Roof Rights, Built On Property Bearing No.R35a, Out Of Khasra N0.60/17, Situated In The Revenue Estate of Village Hastsal, Delhi State Delhi, Colony Known As Mohan Garden In Block-R, Uttam Nagar, New Delhi 110059 Built_Up_Area 540.	**31/07/2025** **Total Outstanding as On Date 21/08/2025 Rs. 2860335.00/ -** (Rupees Twenty Eight Lakh Sixty Thousand Three Hundred and Thirty Five Only)	**Rs.2861000/-** (Rupees Twenty Eight Lakh Sixty One Thousand Only) **Earnest Money Deposit (EMD) Rs.286100/-** (Rupees Two Lakh Eighty Six Thousand One Hundred Only)
Borrower(s) / Co-Borrower(s) / Guarantor(s)	**Demand Notice Date and Amount**	**Description of the Immovable property/ Secured Asset**	**Date of Symbolic Possession**	**Reserve Price**
Mr. Raju Garg Shree Kurti Collection And Cosmetics, Mrs. Sonam **(Prospect No- IL10170340)**	**21/01/2025, Rs.461913/-** (Rupees Four Lakh Sixty One Thousand Nine Hundred and Thirteen Only) **Bid Increase Amount Rs.20000/- (Rupees Twenty Thousand Only)**	All that part and parcel of the property bearing: Part of Residential plot no 208, Khasra no. 2175, Ved Enclave, Village Salempur Mehdood, Roorkee, Haridwar, Uttarakhand, India, 249402 Land_Area, Carpet_Area 675.00, 597.00	**11/04/2025** **Total Outstanding as on Date 21/08/2025 Rs.513207/-** (Rupees Five Lakh Thirteen Thousand Two Hundred and Seven Only)	**Rs.547000/-** (Rupees Five Lakh Forty Seven Thousand Only) **Earnest Money Deposit (EMD) Rs.54700/-** (Rupees Fifty Four Thousand Seven Hundred Only)
Mr. Gorkh Mrs. Kajal **(Prospect No- IL10215809)**	**21/01/2025, Rs.1513812** (Rupees Fifteen Lakh Thirteen Thousand Eight Hundred and Twelve Only) **Bid Increase Amount Rs.20000/- (Rupees Twenty Thousand Only)**	All that part and parcel of the property bearing: Bhumi khasra no 2136 H, Situated at mauza Shankarpur, hakumatpur, VikasNagar, Argana Pachwadoon, Dehradun, Uttarakhand, 248198, India Land_Area, Carpet_Area 800.00, 761.00	**11/06/2025** **Total Outstanding as On Date 21/08/2025 Rs.1560794/ -** (Rupees Fifteen Lakh Sixty Thousand Seven Hundred and Ninety Four Only)	**Rs.792000/-** (Rupees Seven Lakh Ninety Two Thousand Only) **Earnest Money Deposit (EMD) Rs.79200/-** (Rupees Seventy Nine Thousand Two Hundred Only)
Mr. Surinder Kumar Mr. Satpal Sharma Mrs. Kela Devi **(Prospect No- IL10217339)**	**11/03/2025, Rs.1777085** (Rupees Seventeen Lakh Seventy Seven Thousand and Eighty Five Only) **Bid Increase Amount Rs.25,000/-** (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing: Built Up 1st Floor, Without roof rights, built on Plot No.74, Khasra No. 67/10, Situated In Revenue Estate Of Village Hastal, Delhi State Delhi, Colony Known As Om Vihar Phase-5 Gali No-6 Uttam Nagar, New Delhi, 110059. Saleable_Area, Carpet_Area 450.00, 405.00	**11/06/2025** **Total Outstanding as on Date 21/08/2025 Rs. 1811321/ -** (Rupees Eighteen Lakh Eleven Thousand Three Hundred and Twenty One Only)	**Rs.1669000/-** (Rupees Sixteen Lakh Sixty Nine Thousand Only) **Earnest Money Deposit (EMD) Rs.166900/-** (Rupees One Lakh Sixty Six Thousand Nine Hundred Only)
Mrs. Shakila Mr. Mohd Azhar **(Prospect No- IL10386870)**	**11/03/2025, Rs.1896499** (Rupees Eighteen Lakh Ninety Six Thousand Four Hundred and Ninety Nine Only) **Bid Increase Amount Rs.25,000/-** (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing: Built Up First Floor , Without Roof/Terrace Rights , Built Up Property Bearing No 88 89 , In Block A , (Known As Block A-1) , Out Of Khasra No 67/10 , Situated In The Area of Village Hastal , Delhi State Delhi , Colony Known As Om Vihar , Phase- V , Gali No 6 , Uttam Nagar , Najafgarh Road , New Delhi , 110059 Saleable_Area, Carpet_Area 360.00, 300.00	**13/06/2025** **Total Outstanding as pn Date 21/08/2025 Rs.1998192/-** (Rupees Nineteen Lakh Ninety Eight Thousand One Hundred and Ninety Two Only)	**Rs.1620000/-** (Rupees Sixteen Lakh Twenty Thousand Only) **Earnest Money Deposit (EMD) Rs.162000/-** (Rupees One Lakh Sixty Two Thousand Only)
Mr. Hukam Chand Babli Chappals Mrs. Anita **(Prospect No- IL10487895)**	**21/01/2025, Rs.6144368** (Rupees Sixty One Lakh Forty Four Thousand Three Hundred and Sixty Eight Only) **Bid Increase Amount Rs.50,000/-** (Rupees Fifty Thousand Only)	All that part and parcel of the property bearing: Pvt Shop No. 6, In Basement (Without Roof/Terrace Rights) ,Property No. 2379, Plot No. 21, Out of Khasra No. 380, Situated At Gali No. 12 And 13, Block-N, Naiwala Estate, Beadan Pura, Karol Bagh, Delhi- 110005 Built_Up_Area 263.7	**13/05/2025** **Total Outstanding as On Date 21/08/2025 Rs.6740754/ -** (Rupees Sixty Seven Lakh Forty Thousand Seven Hundred and Fifty Four Only)	**Rs.8290000/-** (Rupees Eighty Two Lakh Ninety Thousand Only) **Earnest Money Deposit (EMD) Rs.829000/-** (Rupees Eight Lakh Twenty Nine Thousand Only)

Important Information: This auction is published basis possession vide Sec 13 (4) of SARFAESI Act. Physical possession will be offered post receiving of Section -14 order as per process laid down under SARFAESI Act and as and when physical possession will be taken. Bidder shall do necessary due-diligence in respect of documents and legality before participating in auction proceedings

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
24/09/2025 1100 hrs -1400 hrs	26/09/2025 till 5 pm.	29/09/2025 1100 hrs.-1300 hrs.

Mode of Payment :- EMD payments are to be made vide online mode only. To make payments you have to visit **https://www.iiflonehome.com** and pay through link available for the property/ Secured Asset only. **Note:** Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction**. For Balance Payment - Login https://www.iiflonehome.com >My Bid >Pay Balance Amount**

TERMS AND CONDITIONS:-

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider **https://www. iiflonehome.com,** well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IIFL HFL.
6. **Bidders are advised to go through the website https: // www.iiflonehome.com and https://www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.**
7. **For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- care@iiflonehome.com, Support Helpline no.1800 2672 499**.
8. For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no.1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- care@iiflonehome.com.
9. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
10. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
11. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
12. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

STATUTARY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002-
The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost

Place:- Delhi/ Dehradun, Date: 25-Aug-2025 **Sd/- Authorised Officer, IIFL Home Finance Limited.**

Motilal Oswal Home Finance Limited

PUBLIC NOTICE FOR E-AUCTION CUM SALE

Regd. Office: Motilal Oswal Tower, Rahimtullah Sayani Road,Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025, CS : 8291889898
Website: www.motilaloswalhf.com, **Email:** hfquery@motilaloswal.com

E-Auction Sale Notice of 30 Days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and to the borrowers/guarantors/mortgagors in particular, that the under mentioned property mortgaged to Motilal Oswal Home Finance Limited (Earlier Known as Aspire Home Finance Corporation limited) will be sold on "As is where is", "As is what is", and "Whatever there is", by way of **"online e-auction"** for recovery of dues and further interest, charges and costs etc. as detailed below **in terms of the provisions of SARFAESI Act read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002)** through website motilaloswalhf.com"as per the details given below :

Date and time of E-Auction Date: 03-10-2025 11:00 Am to 02:00 Pm (with unlimited extensions of 5 minute each)
Last date of EMD Deposit:02-10-2025

Borrower(s)/Guarantor(s) / Loan Account	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price, EMD / Last date of EMD
LAN: LXMOGURGAON5523 -240702553 BRANCH: GURGAON BORROWER: SHASHVAT MISHRA CO-BORROWER: ISHA TIWARI	14-05-2025 For Rs: 1757053/- (Rupees Seventeen Lakh Fifty Seven Thousand &Fifty Three Only)	Ground Floor Part Of Property Bearing No. 48- 49 Out Of Khasra No. 45/10 East Guru Angad Nagar Village Khureji Khas Shahdara Delhi (Gali No. 2 Laxmi Nagar) Nearby Mother Dairy East Delhi-110092	**Reserve Price: Rs.1713041/- (Rupees Seventeen Lakh Thirteen Thousand &Forty One Only) EMD: Rs. 171304/-(Rupees One Lakh Seventy One Thousand Three Hundred & Four Only)**

1. The Auction is conducted as per the further Terms and Conditions of the Bid document and as per the procedure set out therein. Bidders may visit to the Web Portal : **https://www.auctionbazaar.com/** of our e-Auction Service Provider, **M/s. ARCA EMART PRIVATE LIMITED** for bidding information & support, the details of the secured asset put up for e-Auction and the Bid Form which will be submitted online. The interested buyers may go through the auction terms & conditions and process on the same portal and may contact to **Jani Mahendra 7045979708 & Vivek Kumar Pandey 8655787062,** details available in the above mentioned Web Portal and may contact their Centralised Help Desk: + 91 83709 69696, **E-mail ID: contact@auctionbazaar.com.**

Place : Delhi /Date : 25.08.2025
Sd/-, Authorised Officer,Motilal Oswal Home Finance Limited (Earlier Known as Aspire Home Finance Corporation limited)

Public Notice For E-Auction Cum Sale

Sale of Immovable property mortgaged to IIFL Home Finance Limited (IIFL HFL) Corporate Office at Plot No.98, Udyog0Vihar, Phase-IV, Gurgaon-122015. (Haryana) and **Branch Office at:- 30/30E, Upper Ground Floor, Shivaji Marg, New Delhi - 110015** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest0Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL had taken the possession of the0following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos.0with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for0realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the0website: www.iiflonehome.com0

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
Miss. Aarti Kakati Mr. Gajraj Mrs. Sunita Beauty Look (Prospect No- IL10592487)	**10/12/2024 Rs. 1562572** (Rupees Fifteen Lakh Sixty Two Thousand Five Hundred and Seventy Two Only) **Bid Increase Amount Rs.25000/-** (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing: Third Floor, With Roof/Terrace Rights , Towards Back Side , Of Built Up Property Bearing No 82, Out Of Khasra No 109/14, Situated In The Area Of Village Palam , Delhi State Delhi , Colony Known As In Block A , Raja Puri , Uttam Nagar , New Delhi , 110059	**22/05/2025** **Total Outstanding as On Date 21/08/2025 Rs. 1950173/-** (Rupees Nineteen Lakh Fifty Thousand One Hundred and Seventy Three Only)	**Rs.1081000/-** (Rupees Ten Lakh Eighty One Thousand Only) **Earnest Money Deposit (EMD) Rs.108100/-** (Rupees One Lakh Eight Thousand One Hundred Only)

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
08/09/2025 1100 hrs -1400 hrs.	10/09/2025 till 5 pm.	12/09/2025 1100 hrs-1300 hrs.

Mode of Payment :- EMD payments are to be made vide online mode only. To make payments you have to visit **https://www.iiflonehome.com and pay through link available for the property/ Secured Asset only.**
Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction.For Balance Payment **- Login https://www.iiflonehome.com >My Bid >Pay Balance Amount.**

TERMS AND CONDITIONS:-

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider **https://www. iiflonehome.com** well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 min utes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IIFL HFL.
6. **Bidders are advised to go through the website https: //www.iiflonehome.com and https://www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.**
7. **For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:-care@iiflonehome.com, Support Helpline Numbers:@1800 2672 499.**
8. **For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- care@iiflonehome.com**
9. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
10. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
11. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
12. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002
The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:- Delhi, Date: 25-08-2025 **Sd/- Authorised Officer, IIFL Home Finance Limited.**

Public Notice For E-Auction Cum Sale

Sale of Immovable property mortgaged to IIFL Home Finance Limited (IIFL HFL) Corporate Office at Plot No.98, Udyog Vihar, Phase-IV, Gurgaon-122015. (Haryana) and **Branch Office at:- SCO 21,5th Floor,Ludhiana Ferozgandhi Market, Ludhiana, Punjab, PIN-141001** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website: www.iiflonehome.com

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Possession	Reserve Price
Mr.Amit Kumar S/o. Mr. Raj kumar, Mrs. Puja W/o Mr. Amit Kumar Amit Transport Services (Prospect No. IL10775403)	**18/02/2025, Rs.2117482** (Rupees Twenty One Lakh Seventeen Thousand Four Hundred and Eighty Two Only) **Bid Increase Amount Rs.25,000/-** (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing: House No. 169, comprised of Khata no. 148/170, 149/171- 172151/174, Khasra no. 16//23- 21min, 22/1 min, 22/2, 17//1/1,2,3, 18//5/1, 15//16/2, 25, 26, 16//11, 12, 19, 20, 21 min, 22/1 min, 17//26, Situated in Sarpanch Colony Near Verma Colony, Village Chuharpur, Hadbast no. 104 , Tehsil and District Ludhiana, Punjab, 141001	**19/05/2025** **Total Outstanding as on Date 21/08/2025 Rs.2466013/-** (Rupees Twenty Four Lakh Sixty Six Thousand and Thirteen Only)	**Rs.1811000/-** (Rupees Eighteen Lakh Eleven Thousand Only) **Earnest Money Deposit (EMD) Rs.181100/-** (Rupees One Lakh Eighty One Thousand One Hundred Only)
Mr. Svatantr Singh S/o Mr. Birbal Singh Mrs. Reena W/o Mr. Svatantr Singh (Prospect No- IL10348293)	**20/11/2024, Rs.709392/-** (Rupees Seven Lakh Nine Thousand Three Hundred and Ninety Two Only) **Bid Increase Amount Rs.20000/-** (Rupees Twenty Thousand Only)	All that part and parcel of the property bearing: Property comprised in Khata no. 298/299, Khasra No. 29//17/2-13/2 situated in Shiv Shankar Colony, Tibba Road, Village Kulliewal, Hadbast No.178, Tehsil & District Ludhiana, Punjab, India, 141001	**Symbolic Possession** **07/02/2025** **Total Outstanding as on Date 21/08/2025 Rs.818061/-** (Rupees Eight Lakh Eighteen Thousand and Sixty One Only)	**Rs.353000/- (**Rupees Three Lakh Fifty Three Thousand Only) **Earnest Money Deposit (EMD) Rs.35300/-** Rupees Thirty Five Thousand Three Hundred Only**)**
	Important Information: This auction is published basis possession vide Sec 13 (4) of SARFAESI Act. Physical possession will be offered post receiving of Section -14 order as per process laid down under SARFAESI Act and as and when physical possession will be taken. Bidder shall do necessary duediligence in respect of documents and legality before participating in auction proceedings			

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
08-Sep-2025 1100 hrs -1400 hrs	10-Sep-2025 till 5 pm.	12-Sep-2025 1100 hrs-1300 hrs.

Mode of Payment :- EMD payments are to be made vide online mode only. To make payments you have to visit **https://www.iiflonehome.com** and pay through link available for the property/ Secured Asset only. **Note:** Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction**. For Balance Payment - Login https://www.iiflonehome.com >My Bid >Pay Balance Amount"**

TERMS AND CONDITIONS:-

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider **https://www. iiflonehome.com,** well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IIFL HFL.
6. **Bidders are advised to go through the website https: // www.iiflonehome.com and https://www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.**
7. **For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- care@iiflonehome.com, Support Helpline no.1800 2672 499**.
8. For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no.1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- care@iiflonehome.com.
9. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
10. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
11. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
12. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002
The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost

Place:- Punjab Date: 25-Aug-2025 **Sd/- Authorised Officer, IIFL Home Finance Limited.**

U.P. POWER CORPORATION LIMITED

3rd Floor, Shakti Bhawan Extn., 14 Ashok Marg,
Lucknow-226001, Uttar Pradesh
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PROCUREMENT OF POWER ON LONG TERM (25 YEARS) BASIS THROUGH TARIFF BASED COMPETITIVE BIDDING PROCESS
Tender Specification No. 04/PLG/UMPP-1/4000 MW/Thermal/2025

U.P. Power Corporation Limited on behalf of Distribution Licensees of U.P., invites proposals for procurement of 4000 MW Power under Guidelines for Long Term Procurement of Electricity from Thermal Power Stations on Design, Build, Finance, Own and Operate (DBFOO) basis and sourcing fuel as provided under Para B(iv) of SHAKTI (Scheme for Harnessing and Allocating Koyla Transparently in India) Policy-2017, for a period of 25 years on RTC basis. The location of the plant can be within/outside State of Uttar Pradesh. Coal Linkage for the same has already been allocated to State of Uttar Pradesh/UPPCL.
The Bid Process is a two stage bidding process for Selection of the Bidder(s) for award of the Project. First Stage is Qualification Stage (RFQ). At the end of this stage, list of bidders will be announced who shall be eligible for participation in Second Stage (RFP).
Bidders may download the Bidding Document from MSTC e-commerce website (DEEP Portal) **https://mstcecommerce.com** from 25-08-2025 onwards. The revised timeline is mentioned as below:-

S.No.	Event Description	Date
1.	Pre-Bid Conference	09.09.2025
2.	RFQ Submission Date	30.09.2025
3.	RFP Submission Date	24.10.2025

Prospective Bidders should regularly visit website to keep themselves updated regarding timelines/ clarifications/amendments/time extensions, etc., if any, related to this bidding process. Such information will not be published in the newspapers
Note: U.P. Power Corporation Limited reserves the right to cancel or modify the process any time without assigning any reason and without any liability. This advertisement is not an offer.

Chief Engineer (Planning)
UPPCL

R.No. 19/ Date: 23.08.2025

सीआरपीएफ के पूर्व महानिदेशक अनीश दयाल को उप राष्ट्रीय सुरक्षा सलाहकार नियुक्त किया गया

जनसत्ता ब्यूरो
नई दिल्ली, 24 अगस्त।

सीआरपीएफ और आइटीबीपी के पूर्व महानिदेशक अनीश दयाल सिंह को नया उप राष्ट्रीय सुरक्षा सलाहकार (एनएसए) नियुक्त करते हुए आंतरिक मामलों को संभालने का दायित्व सौंपा गया है। आधिकारिक सूत्रों ने यह जानकारी दी।

मणिपुर कैडर के 1988 बैच के भारतीय पुलिस सेवा (आइपीएस) अधिकारी सिंह दिसंबर 2024 में सेवानिवृत्त हुए थे। इस भूमिका के लिए उनके पास व्यापक अनुभव है। उन्होंने भारत-तिब्बत सीमा पुलिस और हाल ही में केंद्रीय रिजर्व पुलिस बल का नेतृत्व करने से पहले आइबी में लगभग 30 वर्षों तक सेवाएं दी हैं। अधिकारियों के अनुसार, सिंह उप एनएसए के रूप में जम्मू-कश्मीर, नक्सलवाद और पूर्वोत्तर उग्रवाद समेत देश के आंतरिक मामलों के प्रभारी होंगे। रिसर्च एंड एनालिसिस विंग (रा) के पूर्व प्रमुख राजिंदर खन्ना अतिरिक्त एनएसए हैं, जबकि टीवी रविचंद्रन और पवन कपूर दो सेवारत उप एनएसए हैं।

कांग्रेस विधायक वीरेंद्र 28 अगस्त तक ईडी की हिरासत में

सट्टेबाजी से जुड़ा धनशोधन मामला।

जनसत्ता ब्यूरो
नई दिल्ली, 24 अगस्त।

कर्नाटक की राजधानी बंगलुरु स्थित एक अदालत ने रविवार को कांग्रेस विधायक केसी वीरेंद्र 'पप्पी' को अवैध सट्टेबाजी से जुड़े धनशोधन मामले में 28 अगस्त तक प्रवर्तन निदेशालय (ईडी) की हिरासत में भेज दिया। सूत्रों के अनुसार, विधायक को रविवार की सुबह सिक्किम से विमान से लाया गया।

हवाई अड्डे पर पहुंचते ही ईडी की एक विशेष टीम ने उन्हें हिरासत में ले लिया। केंद्रीय एजंसी ने शुक्रवार को पप्पी (50), उनके भाई और कुछ अन्य लोगों के खिलाफ कथित अवैध सट्टेबाजी से जुड़े धनशोधन मामले के तहत कई राज्यों में छापेमारी की थी। इस दौरान 12 करोड़ रुपए नकद जब्त किए गए।

इसमें लगभग एक करोड़ रुपए की विदेशी मुद्रा भी शामिल है। इसके अलावा छह करोड़ रुपए के सोने के आभूषण, लगभग 10 किलोग्राम चांदी और चार वाहन भी जब्त किए गए हैं। हालांकि, ईडी ने यह नहीं बताया कि किस जगह से क्या जब्त किया गया।

ईडी ने एक तस्वीर जारी की है। इसमें कसीनो की मेज पर नोटों की बड़ी-बड़ी गड्डियां रखी हुई दिखाई दे रही हैं। ईडी ने बताया कि चित्रदुर्ग विधानसभा क्षेत्र के विधायक 'पप्पी' को गांतोक से हिरासत में लिया गया।

मुंडका -बक्करवाला टोल पर नई दरें लागू

वाहन बोझ अधिक मिला तो 10 गुना जुर्माना।
टोल के बीस किलोमीटर दायरे वाले गैर वाणिज्य चालकों को होगा लाभ।
संबंधित जिले के पंजीकृत वाहनों को देना होगा आधा टोल शुल्क।

जनसत्ता ब्यूरो
नई दिल्ली, 24 अगस्त।

दिल्ली - हरियाणा के बीच सफर करने वाले वाहनों के लिए टोल की नई दरें रविवार से लागू हो गई हैं। भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (एनएचएआइ) के आदेशों से ये दरें मुंडका - बक्करवाला टोल पर लागू की गई हैं। इस टोल मार्ग के आसपास रहने वाले वाहन चालकों को 350 रुपए के शुल्क पर एक माह तक इस मार्ग का प्रयोग करने की अनुमति दी जाएगी। यह सुविधा स्थानीय लोगों के गैर वाणिज्य वाहनों के लिए लागू होगी।

नए मार्ग पर भारी वाहनों द्वारा होने वाले दुरुपयोग पर भी एनएचएआइ द्वारा सख्त प्रावधान लागू किया गया है। इसके तहत यदि कोई भी वाणिज्य वाहन अपनी क्षमता से अधिक सामान लेकर जाता है, तो उस वाहन चालक पर दस गुना तक जुर्माना लगाया जा सकेगा। इसके अतिरिक्त वाहन को भी राजमार्ग उपयोग के लिए रोक दिया जाएगा। टोल के बीस किमी के दायरे में आने वाले गैर वाणिज्य वाहनों के लिए एक मासिक पास भी जारी किया जाएगा। इस पास के लिए स्थानी लोगों को 350 रुपए का शुल्क देना होगा।

इसके अतिरिक्त जिस जिले में यह टोल आता है, उस जिले के वाहनों को पंजीकृत वाहनों के लिए टोल शुल्क पचास फीसद होगा। इस मार्ग पर निजी वाहन प्रयोग करने वाले वाहन चालक के लिए एक वर्ष का 3000 रुपए का पास होगा, इससे एक वर्ष या 200 यात्राएं की जा सकेंगी। इस टोल के लिए यदि एक यात्रा के शुल्क की बात की जाए, तो यहां कार जीप या हल्के वाहन को 235 रुपए का शुल्क, हल्के वाणिज्यक वाहनों को 375 रुपए, बस- ट्रक दो धुरी के लिए 860 रुपए और चार से छह धुरी के लिए 1235 रुपए का शुल्क देना होगा। बड़े आकार वाले वाहनों के लिए यह शुल्क 1505 रुपए होगा। इसके अतिरिक्त टोल पर एक दिन वापसी, मासिक पास 50 सिंगल यात्रा और जनपथ के अंदर पंजीकृत वाहनों के लिए भी एक अलग श्रेणी तय की गई है। हालांकि एनएचएआइ का दावा है कि इस टोल मार्ग को बढ़ावा देने के लिए वह अन्य कई प्रावधान भी लेकर आया है। इसके तहत मुंडका - बक्करवाला टोल से गुजरने वाले वाहन यदि 24 घंटे के अंदर में ही वापसी करते हैं, तो उनको 25 फीसद टोल की राहत दी जाएगी। शहरी विस्तार मार्ग - 2 से गुरुग्राम और दिल्ली हवाईअड्डे तक का सफर आसान होगा। यह मार्ग बवाना, नरेला, कंझावला, द्वारका, सोनीपत, रोहतक, जींद और बहादुरगढ़ से जोड़ता है।

स्काईवेब इन्फोटेक लिमिटेड

CIN: L72200DL1985PLC019763
पंजीकृत कार्यालय: K-20, द्वितीय तल, लाजपत नगर-II, नई दिल्ली-110024
कॉर्पोरेट कार्यालय: D-348, सेक्टर-63, नोएडा, उत्तर प्रदेश-201307
वेबसाइट: www.skywebindia.in | ईमेल आईडी: info@skywebindia.com | फ़ोन नंबर: 011-29840906

कंपनी की 40वीं वार्षिक आम बैठक और बहीखाता बंद करने के संबंध में सूचना

एतद् द्वारा सूचित किया जाता है कि स्काईवेब इन्फोटेक लिमिटेड ("कंपनी") के सदस्यों की 40वीं वार्षिक आम बैठक ("एजीएम") मंगलवार, 23 सितंबर, 2025 को दोपहर 01:00 बजे K-20, द्वितीय तल, लाजपत नगर-II, नई दिल्ली-110024 में एजीएम की सूचना में निर्धारित अनुसार कारोबार करने के लिए आयोजित की जाएगी। साथ ही, कंपनी अधिनियम, 2013 की धारा 91 और सेबी (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएँ) विनियम, 2015 के विनियम 42 के अनुपालन में, सदस्यों का रजिस्टर बुधवार, 17 सितंबर, 2025 से मंगलवार, 23 सितंबर, 2025 (दोनों दिन सम्मिलित) तक बंद रहेगा।

कॉर्पोरेट कार्य मंत्रालय ("एमसीए") द्वारा जारी सामान्य परिपत्र संख्या 14/2020, 17/2020, 20/2020, 02/2021, 19/2021, 21/2021, 02/2022 और 10/2022 दिनांक 08 अप्रैल, 2020, 13 अप्रैल, 2020, 05 मई, 2020, 13 जनवरी, 2021, 08 दिसंबर, 2021, 14 दिसंबर, 2021, 05 मई, 2022 और 28 दिसंबर, 2022 के अनुसार, इसके बाद जारी परिपत्र संख्या 09/2024, 19 सितंबर, 2024 के अनुसार और भारतीय प्रतिभूति एवं विनिमय बोर्ड (सेबी) द्वारा जारी परिपत्र संख्या SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133, दिनांक 03 अक्टूबर, 2024 के के अनुसार और कंपनी अधिनियम, 2013 के अन्य सभी लागू प्रावधानों और MCA एवं SEBI द्वारा जारी अधिसूचनाओं के अनुसार, वित्तीय वर्ष 2024-25 की वार्षिक रिपोर्ट के साथ वार्षिक आम बैठक (AGM) की सूचना की केवल इलेक्ट्रॉनिक प्रतियां ही उन शेयरधारकों को भेजी जाएंगी जिनके ईमेल पते कंपनी/डिपॉजिटरी प्रतिभागियों के पास पंजीकृत हैं, ताकि वे वार्षिक आम बैठक (AGM) की सूचना में दिए गए अनुसार व्यवसाय कर सकें।

एजीएम की सूचना कंपनी की वेबसाइट www.skywebindia.in और स्टॉक एक्सचेंज की वेबसाइट www.msei.in और सीडीएसएल की वेबसाइट www.evotingindia.com पर भी उपलब्ध होगी।

डीमैट रूप में शेयर रखने वाले शेयरधारकों से अनुरोध है कि वे अपने डिपॉजिटरी प्रतिभागियों के माध्यम से अपने संबंधित डिपॉजिटरी में अपना ईमेल पता और मोबाइल नंबर पंजीकृत कराएँ। भौतिक रूप में शेयर रखने वाले शेयरधारकों से अनुरोध है कि वे कंपनी की वेबसाइट https://skywebindia.in/share-registration.php पर उपलब्ध फॉर्म ISR-1 को आवश्यक सहायक दस्तावेजों के साथ विधिवत रूप से भरकर दाखिल और हस्ताक्षरित करके कंपनी के रजिस्ट्रार और शेयर ट्रांसफर एजेंट अर्थात मेसर्स बीटल फाइनेंशियल एंड कंप्यूटर सर्विसेज प्राइवेट लिमिटेड, बीटल हाउस, तीसरी मंजिल, 99, मदनगीर, स्थानीय शॉपिंग सेंटर के पीछे, नई दिल्ली -110062, फ़ोन नंबर: 011-29961281-83; ईमेल आईडी: beetal@beetalfinancial.com पर जमा करके अपना ईमेल पता और मोबाइल नंबर पंजीकृत/अपडेट करें।

इलेक्ट्रॉनिक मोड के माध्यम से मतदान

इसके साथ ही यह भी सूचित किया जाता है कि 40वें वार्षिक आम बैठक में प्रस्तावित कार्य इलेक्ट्रॉनिक वोटिंग द्वारा किया जा सकता है। इलेक्ट्रॉनिक माध्यम से या वार्षिक आम बैठक में मतदान की पात्रता निर्धारित करने की अंतिम तिथि मंगलवार, 16 सितंबर, 2025 है। रिमोट ई-वोटिंग अवधि शनिवार, 20 सितंबर, 2025 को सुबह 9:00 बजे से शुरू होगी और सोमवार, 22 सितंबर, 2025 को शाम 5:00 बजे समाप्त होगी। उपरोक्त अवधि के बाद रिमोट ई-वोटिंग की अनुमति नहीं होगी। जिन व्यक्तियों ने शेयर अर्जित किए हैं और सूचना भेजे जाने के बाद कंपनी के सदस्य बन गए हैं, वे सेंट्रल डिपॉजिटरी सर्विसेज (इंडिया) लिमिटेड ("सीडीएसएल") से लॉगिन आईडी और पासवर्ड प्राप्त कर सकते हैं और किसी भी प्रश्न के लिए हेल्प डेस्क नंबर 1800 21 09911 पर कॉल कर सकते हैं या helpdesk.evoting@cdslindia.com पर ईमेल भेजें या श्री राकेश दलवी, वरिष्ठ प्रबंधक (सीडीएसएल) को ए विंग, 25वीं मंजिल, मैराथन फ्यूचरएक्स, मफतलाल मिल कंपाउंड्स, एन एम जोशी मार्ग, लोअर परेल (पूर्व), मुंबई - 400013 पर भौतिक रूप से पत्र भेजें। इलेक्ट्रॉनिक माध्यम से ई-वोटिंग सुविधा से संबंधित शिकायतों के समाधान के लिए उपर्युक्त व्यक्ति से भी संपर्क किया जा सकता है।

वह व्यक्ति जिसका नाम कट-ऑफ तिथि तक सदस्यों के रजिस्टर या डिपॉजिटरी द्वारा बनाए गए लाभार्थी स्वामियों के रजिस्टर में दर्ज है, केवल वही रिमोट ई-वोटिंग की सुविधा का लाभ उठाने के साथ-साथ वार्षिक आम बैठक में मतदान करने का भी हकदार होगा। कोई सदस्य रिमोट ई-वोटिंग के माध्यम से अपने मताधिकार का प्रयोग करने के बाद भी वार्षिक आम बैठक में भाग ले सकता है, लेकिन उसे बैठक में दोबारा मतदान करने का अधिकार नहीं होगा। बैठक में उपस्थित वे सदस्य, जिन्होंने ई-वोटिंग या मतपत्र द्वारा अपना मत नहीं दिया है, मतदान के माध्यम से मतदान करने के हकदार होंगे।

बोर्ड के आदेशानुसार
स्काईवेब इन्फोटेक लिमिटेड के लिए
अंकित सिंगला
कंपनी सचिव एवं अनुपालन अधिकारी

दिनांक: 24 अगस्त, 2025
स्थान: नई दिल्ली

ऑस्कर ग्लोबल लिमिटेड

निवास: 1/22, द्वितीय तल, आसफ अॉल रोड, दिल्ली- 110002
सीआईएन: L51909DL1990PLC0417011
फोन: 9810337978, ईमेल: oscar@oscar-global.com, वेबसाइट: www.oscar-global.net

वीसी/ओएवीएम के माध्यम से 34वीं वार्षिक आम बैठक की सूचना

एतद्वारा सूचित किया जाता है कि ऑस्कर ग्लोबल लिमिटेड के सदस्यों की 34वीं वार्षिक आम बैठक ("एजीएम") गुरुवार, 18 सितंबर, 2025 को सुबह 11:30 बजे आयोजित की जाएगी। वीडियो कॉन्फ्रेंसिंग ("वीसी")/अन्य ऑडियो विजुअल माध्यमों ("डीएयूएम") के माध्यम से, 18 अगस्त, 2025 की एजीएम की सूचना में निर्धारित व्यवसायों का लेन-देन करने के लिए। 31 मार्च, 2025 को समाप्त वर्ष के लिए एजीएम की सूचना और वार्षिक रिपोर्ट उन सभी सदस्यों को इलेक्ट्रॉनिक मोड में अलग से भेजी गई है, जिनके ईमेल पते कंपनी/डिपॉजिटरी प्रतिभागियों के पास पंजीकृत हैं। वार्षिक रिपोर्ट और एजीएम की सूचना की एक प्रति कंपनी की वेबसाइट (www.oscar-global.net) और www.evoting.nsdl.com पर भी उपलब्ध है। एजीएम की सूचना और वार्षिक रिपोर्ट का इलेक्ट्रॉनिक प्रेषण और वित्तीय वर्ष 2024-25 के लिए सूचना और वार्षिक रिपोर्ट तक पहुंचने के लिए वेब लिंक युक्त एक पत्र उन शेयरधारकों को भेज दिया गया है जिन्होंने अपना ईमेल पंजीकृत नहीं किया है।

ई-वोटिंग:

कंपनी ने दूरस्थ ई-वोटिंग सेवाओं की सुविधा के लिए नेशनल सिक्योरिटीज डिपॉजिटरी लिमिटेड ("एनएसडीएल") के साथ एक समझौता किया है। कंपनी अधिनियम, 2013 और नियमों के प्रावधानों के अनुसार विवरण नीचे दिए गए हैः।

(1) सूचनाएँ भेजने की अंतिम तिथि: 23 अगस्त, 2025
(2) इलेक्ट्रॉनिक माध्यम से मतदान प्रारंभ होने की तिथि और समय: सोमवार, 15 सितंबर, 2025 प्रातः 9:00 बजे
(3) इलेक्ट्रॉनिक माध्यम से मतदान समाप्त होने की तिथि और समय: बुधवार, 17 सितंबर, 2025 सायं 5:00 बजे
(4) इलेक्ट्रॉनिक माध्यम से मतदान बुधवार, 17 सितंबर, 2025 को सायं 5:00 बजे के बाद नहीं किया जा सकेगा।
(5) इलेक्ट्रॉनिक माध्यम से मतदान की पात्रता निर्धारित करने की अंतिम तिथि 11 सितंबर, 2025 है।
(6) सदस्य दूरस्थ ई-वोटिंग के माध्यम से अपने मताधिकार का प्रयोग करने के बाद भी वार्षिक आम बैठक में भाग ले सकते हैं, लेकिन उन्हें बैठक में दोबारा मतदान करने की अनुमति नहीं होगी।
(7) केवल वे व्यक्ति जिनका नाम कट-ऑफ तिथि को सदस्यों के रजिस्टर या डिपॉजिटरी द्वारा बनाए गए लाभार्थी स्वामियों के रजिस्टर में दर्ज है, वे ही रिमोट ई-वोटिंग की सुविधा के साथ-साथ आम बैठक में मतदान करने के भी हकदार होंगे।
(8) सदस्य कृपया ध्यान दें कि:
क) मतदान के लिए पूर्वोक्त तिथि और समय के बाद एनएसडीएल द्वारा रिमोट ई-वोटिंग मॉड्यूल को निष्क्रिय कर दिया जाएगा,
ख) 34वीं एजीएम में भाग लेने वाले सदस्य, जिन्होंने रिमोट ई-वोटिंग द्वारा अपना वोट नहीं डाला था, वे 34वीं एजीएम के दौरान ई-वोटिंग प्रणाली के माध्यम से अपना वोट डालने के हकदार होंगे।
(9) कोई भी व्यक्ति जो नोटिस भेजने के बाद कंपनी के शेयर प्राप्त करता है और कंपनी का सदस्य बनता है और कट-ऑफ तिथि यानी 11 सितंबर, 2025 तक शेयर धारण करता है, वह evoting@nsdl.co.in या जारीकर्ता/आरटीए पर अनुरोध भेजकर लॉगिन आईडी और पासवर्ड प्राप्त कर सकता है।
(10) 34वीं वार्षिक आम बैठक (एजीएम) की सूचना कंपनी की वेबसाइट www.oscar-global.net और www.evoting.nsdl.com पर उपलब्ध है।
(11) इलेक्ट्रॉनिक वोटिंग निर्देश के लिए, शेयरधारक 34वीं वार्षिक आम बैठक (एजीएम) की सूचना में दिए गए निर्देशों को पढ़ सकते हैं और इलेक्ट्रॉनिक वोटिंग से संबंधित किसी भी प्रश्नध्शिकायत के मामले में, शेयरधारक www.evoting.nsdl.com के डाउनलोड अनुभाग में उपलब्ध अक्सर पूछे जाने वाले प्रश्न (एफएक्यू) और शेयरधारकों के लिए ई-वोटिंग उपयोगकर्ता पुस्तिका देख सकते हैं या टोल-फ्री नंबर: 1800-222-990 पर कॉल कर सकते हैं।
(12) डिमावी भौतिक रूप में शेयर रखने वाले सदस्यों से अनुरोध है कि वे अपने ईमेल पते और पैन विवरण (स्व-सत्यापित प्रति) इंडस शेयर श्री प्राइवेट लिमिटेड, रजिस्ट्रार एवं ट्रांसफर एजेंट/संबंधित डिपॉजिटरी पार्टिसिपेंट के पास अपडेट कराएँ।
(13) रिमोट ई-वोटिंग और वार्षिक आम बैठक में ई-वोटिंग के परिणाम वार्षिक आम बैठक की समाप्ति के 48 घंटे के भीतर घोषित किए जाएँगे। घोषित परिणाम, संवीक्षक की रिपोर्ट के साथ, कंपनी की वेबसाइट और स्टॉक एक्सचेंजों की वेबसाइट पर उपलब्ध कराए जाएँगे।

कंपनी अधिनियम, 2013 के लागू प्रावधानों के अनुपालन में, कंपनी सदस्यों को अपना ई-मेल पता प्रदान करनेध्अपडेट करने के लिए प्रोत्साहित करती है ताकि सूचना(सूचनाओं)/दस्तावेजों/वार्षिक रिपोर्टों की इलेक्ट्रॉनिक रूप से सेवा प्रदान की जा सके। भौतिक रूप में शेयर रखने वाले सदस्यों के लिए रिकॉर्ड अपडेट करने का अनुरोध कंपनी या आरटीए को और डीमैट रूप में शेयर रखने वाले सदस्यों के मामले में डिपॉजिटरी प्रतिभागी को भेजा जाना चाहिए।

निदेशक मंडल के आदेशानुसार
ऑस्कर ग्लोबल लिमिटेड
हस्ता/- करण कनिका वर्मा
(अध्यक्ष एवं प्रबंध निदेशक)
डीआईएन: 00034343

स्थान: नई दिल्ली
दिनांक: 23.08.2025

मार्बल फिनवेस्ट लिमिटेड

पंजीकृत कार्यालय: प्लॉट नं. 78, इंडस्ट्रियल एरिया, फेज - I, चंडीगढ़ - 160002
ईमेल: marblefinltd@gmail.com], वेबसाइट: www.marblefinvest.com
(सीआईएन: L65910CH1984PLC021285) दूरभाष: +91-0172-2993903

41वीं वार्षिक आम बैठक की सूचना, ई-वोटिंग संबंधी जानकारी एवं पुस्तकों का बंद होना

यह सूचित किया जाता है कि कंपनी की 41वीं वार्षिक आम बैठक (AGM) गुरूवार, 25 सितम्बर 2025 को प्रातः 11:00 बजे कंपनी के पंजीकृत कार्यालय में आयोजित की जाएगी, जिसमें एजीएम की सूचना में निर्दिष्ट कार्य/व्यवसाय पर विचार किया जाएगा। एजीएम की सूचना सहित वार्षिक रिपोर्ट केवल ईमेल द्वारा उन सभी सदस्यों को भेजी जाएगी, जिनके ईमेल पते 22/08/2025 तक कंपनी/डिपॉजिटरी/आरटीए के साथ पंजीकृत हैं तथा यह कंपनी की वेबसाइट www.marblefinvest.comऔर स्टॉक एक्सचेंज www.msei.inपर भी उपलब्ध होगी। बैठक की सूचना 25.08.2025 तक शेयरधारकों को भेज दी जाएगी।

विनियमन 36(1)(b) के अनुपालन में, जिन शेयर धारकों के ईमेल पते कंपनी/डिपॉजिटरी/आरटीए के साथ पंजीकृत नहीं हैं, उन्हें कंपनी ने डाक द्वारा उनके पंजीकृत पते पर सूचना और वार्षिक रिपोर्ट (वित्त वर्ष 2024-25) की जानकारी भेजी है।

सदस्य रजिस्टर एवं शेयर अंतरण पुस्तिकाएं 20/09/2025 से 25/09/2025 तक (दोनों दिन सम्मिलित) बंद रहेंगी।

19/09/2025 (कट-ऑफ तिथि) को शेयर धारक रजिस्ट्री में जिन सदस्यों का नाम होगा, वे ई-वोटिंग के माध्यम से प्रस्तावों पर मतदान करने के पात्र होंगे। यह ई-वोटिंग सेंट्रल डिपॉजिटरी सर्विसेज (इंडिया) लिमिटेड (CDSL) द्वारा उपलब्ध कराई जाएगी। रिमोट ई-वोटिंग 22/09/2025 को प्रातः 10:00 बजे प्रारंभ होगी और 24/09/2025 को सायं 5:00 बजे समाप्त होगी, तत्पश्चात यह सुविधा सीडीएसएल द्वारा निष्क्रिय कर दी जाएगी। जिन सदस्यों ने अभी तक अपने ईमेल पते पंजीकृत नहीं किए हैं, वे marblefinltd@gmail.com पर अनुरोध पत्र की स्कैन प्रति, स्वप्रमाणित पैन कार्ड, शेयर प्रमाण पत्र, ईमेल पता एवं मोबाइल नंबर भेजकर पंजीकरण करा सकते हैं।

कोई भी व्यक्ति, जो सूचना भेजे जाने के बाद लेकिन कट-ऑफ तिथि से पूर्व कंपनी का सदस्य बनता है, वह कंपनी की वेबसाइट www.marblefinvest.com अथवा सीडीएसएल की वेबसाइट www.cdslindia.com से सूचना डाउनलोड कर सकता है और ई- वोटिंग प्रक्रिया का पालन कर मतदान कर सकता है, अथवा helpdesk.evoting@cdslindia.comपर अनुरोध भेज सकता है। एजीएम में मतदान हेतु पोलिंग पेपर की सुविधा भी उपलब्ध रहेगी। जो सदस्य रिमोट ई-वोटिंग द्वारा मतदान कर चुके हैं, वे एजीएम में सम्मिलित हो सकते हैं लेकिन पुनः मतदान करने के पात्र नहीं होंगे। यदि सदस्य दोनों माध्यमों से मतदान करते हैं, तो रिमोट ई-वोटिंग द्वारा किया गया मतदान मान्य होगा।

ई-वोटिंग से संबंधित जानकारी हेतु www.evotingindia.com की हेल्प सेक्शन में उपलब्ध Frequently Asked Questions (FAQs) तथा यूज़र मैनुअल देखें या helpdesk.evoting@cdslindia.com पर ईमेल भेजें, अथवा श्री राकेश दलवी, वरिष्ठ प्रबंधक, सीडीएसएल (सेंट्रल डिपॉजिटरी सर्विसेज (इंडिया) लिमिटेड), ए विंग, 25वीं मंजिल, मैराथन फ्यूचरएक्स, मफतलाल मिल कंपाउंड्स, एन.एम. जोशी मार्ग, लोअर परेल (पूर्व), मुंबई - 400013 से संपर्क करें। दूरभाष: 022-23058542/43

फॉर मार्बल फिनवेस्ट लिमिटेड
Sd/-
दीपांशु वाधवा
कंपनी सचिव

स्थान: चंडीगढ़
तिथि: 25/08/2025

जनसत्ता क्लासीफाइड

व्यक्तिगत

It is for general information that I,Mohd Parvez,s/o Mohd Noor Alam,r/o B-595,3th Floor F/Side Gali.No.6, Subhash Mohalla North Ghonda welcome Maujpur PO Seelampur Dist: Shahdara Delhi 110053,declare that name of my father has been wrongly written as Mohd Noor AAlam in my 10th and 12th class educational documents. The actual name of my-father is Mohd Noor Alam.which may be amended accordingly. 0040807390-3

I,hitherto known as Sparsh Yadav,S/O-Madan Mohan Yadav,R/o 9/3350,gali-8,dharmpura, GANDHI-NAGAR,East Delhi,Delhi-110031,have changed my-name and shall hereafter be known as Sparsh Madan Yadav. 0040807390-2

I,Pooja Haldar D/o Bhim Haldar,C-353 New Ashok Nagar,Delhi-110096,declare that name of mine,my father and my mother has been wrongly-written as Pooja Halder,Bheem Halder and Vandana Halder in my 10th and 12th class educational documents. The actual-name of mine, my father and my mother are Pooja Haldar,Bhim Haldar and Vandana Haldar,which may be amended accordingly. 0040807390-1

I,Mira Devi,W/o-Chhote Lal Prasad,R/o-P-135/20,Karam-Vihar,Delhi-Cantt,South-West Delhi- 110010,declare that Abhijeet Kumar is my son,in his school-records,my name is erroneously written as Meera Devi,whereas my-correct name is Mira Devi,which may be amended accordingly. 0040807326-3

I,Mira Devi,W/o-Chhote Lal Prasad,R/o-P-135/20,Karam Vihar,Delhi Cantt,South-West Delhi- 110010,declare that Anu Kumari is my daughter,in her school-records,my name is erroneously-written as Meera Devi,whereas my correct-name is Mira Devi,which may be amended accordingly. 0040807326-2

I, Mauhmmad Aarif S/o Saeed Ahamad R/o Village Saroorpur, Simbhaoli, Hapur have changed my name to Mohd Arif. 0040807388-3

I,Heena Mittal Gupta,W/o Sh.Sachin Gupta,R/o Second-Floor,Plot.No-737, Niti-Khand-1, Indirapuram, Ghaziabad, U.P.201014,have changed my name to Heena Mittal,for all purposes. 0040807326-1

I, SUMEET KUMAR RESIDENT OF H.NO 3821/32-D, CHANDIGARH HAVECHANGED MY SON'S NAME FROM TEJASV TO TAJASV SINGH FOR FUTURE-PURPOSE. HIS DATE OF BIRTH IS 10/11/2009. ALL THE INFORMATION IS TRUEAND CORRECT. 0020499119-1

I, SUMEET KUMAR RESIDENT OF H.NO 3821/32-D, CHANDIGARH HAVECHANGED MY SON'S NAME FROM RISHABH TO RISHABH SINGH FOR FUTUREPURPOSE. HIS DATE OF BIRTH IS 11/11/2004. ALL THE INFORMATION IS TRUEAND CORRECT. 0020499118-1

I, Mauhmmad Jakir S/o Mohd Arif R/o Village Saroorpur, Simbhaoli, Hapur have changed my name to Mohd Zakir. 0040807388-2

I,Himanshu Raghav S/o-Sunder Pal,R/o-H.No.-76,Sultan Patti,Ward No-23,Khandsa,Gurgaon,Haryana-122001,have changed my name from HIMANSHU to HIMANSHU RAGHAV.Henceforth hereafter be known,as HIMANSHU RAGHAV for all future purposes. 0040807388-1

FORM A
PUBLIC ANNOUNCEMENT
[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S CUREBOAT HEALTHCARE PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	M/S CUREBOAT HEALTHCARE PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	05/11/2018
3.	AUTHORITY UNDER WHICH THE CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar of Companies, Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U85320DL2018PTC341580
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Plot E-596, 4th Floor, Daani Plaza, Sector 7, Harijan Basti, South West Delhi, Dwarka, Delhi, India, 110045
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	19/08/2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Dharmendra Kumar - kumar36@hotmail.com; cureboathealthcare03@gmail.com Ph.: 9973603517 30, Tower 1, Supreme Enclave, Mayur Vihar Phase 1, New Delhi, National Capital Territory of Delhi, 110091 IBBI/IPA-003/IP-N00112/2017-2018/11264
8.	LAST DATE FOR SUBMISSION OF CLAIMS	18/09/2025

Notice is hereby given that the M/s Cureboat Healthcare Private Limited has commenced voluntary liquidation on 19/08/2025.
The stakeholders of M/s Cureboat Healthcare Private Limited are hereby called upon to submit a proof of their claims, on or before 18/09/2025, to the liquidator at the address mentioned against item 7.
The financial creditor shall submit their proofs of claim by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator
Date: 24/08/2025
Place: New Delhi

pnb Housing Finance Limited

पंजीकृत कार्यालय: 9वाँ तल, अंतरिक्ष भवन, 22, कस्तूरबा गांधी मार्ग, नई दिल्ली-110001
शाखा कार्यालय: प्रथम तल, व्यावसायिक भवन संख्या-199, हीरो शो रूम के पास, बस स्टैंड के पास, बाराबंकी- 225001, उत्तर प्रदेश

प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 (1) के साथ पठित वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण एवं प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अध्याय III की धारा 13 (2), अधतन संशोधित के अधीन सूचना

हम, पीएनबी हाउसिंग फाइनेंस लिमिटेड (इसमें आगे "पीएनबी एचएफएल" के रूप में वर्णित) ने कार्यालय शाखा कार्यालय: प्रथम तल, व्यावसायिक भवन संख्या-199, हीरो शो रूम के पास, बस स्टैंड के पास, बाराबंकी- 225001, उत्तर प्रदेश, में स्थित हमारे बाराबंकी कार्यालय द्वारा वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण एवं प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (इसमें आगे "अधिनियम" के रूप में वर्णित) के अध्याय III की धारा 13(2) के अधीन माँग सूचना हमारे प्राधिकृत अधिकारी द्वारा निम्न वर्णित आप सब कर्जदारों/सह-कर्जदारों/जमानतदारों को जारी की गई थी। [illegible]

ऋण खाता संख्या	कर्जदार तथा सह-कर्जदार का नाम/पता	[illegible]	[illegible]	[illegible]	[illegible]
HOU/RBRB/0524/1252738 बी.ओ.- बाराबंकी	(कर्जदार), श्री/सुश्री तबस्सुम तबस्सुम, [illegible] लखनऊ, उत्तर प्रदेश, भारत- 226021, (सह-कर्जदार), श्री/सुश्री मोहम्मद शरीफ, [illegible] (सह-कर्जदार), श्री/सुश्री मोहम्मद शरीफ, [illegible] संख्या 71 और 71 ए का हिस्सा, ग्राम [illegible] तहसील और जिला लखनऊ, लखनऊ, उत्तर प्रदेश- 226020	[illegible]	[illegible]	[illegible]	[illegible]

दिनांक: 25-08-2025, स्थान: लखनऊ
हस्ता. - प्राधिकृत अधिकारी, पीएनबी हाउसिंग फाइनेंस लिमिटेड

केडीडीएल लिमिटेड

(CIN : L33302HP1981PLC008123)
पंजीकृत कार्यालय: प्लॉट नं. 3, सेक्टर- III, परवाणू, जिला सोलन (हि.प्र.)- 173220
दूरभाष: +91 172 2548223/ 24 फैक्स: +91 172 2548302
वेबसाइट: www.kddl.com ईमेल आईडी: investor.complaints@kddl.com

45वीं वार्षिक आम बैठक, ई-वोटिंग और किताबबंदी की सूचना

एतद्द्वारा सूचित किया जाता है किः

1) कंपनी की 45वीं वार्षिक आम बैठक (एजीएम) सोमवार, 15 सितंबर, 2025 को दोपहर 03:00 बजे (आईएसटी) वीडियो कॉन्फ्रेंसिंग ("वीसी")/अन्य ऑडियो विजुअल माध्यमों ("ओएवीएम") के माध्यम से कॉरपोरेट मामलों के मंत्रालय ("एमसीए परिपत्र") द्वारा समय-समय पर जारी सामान्य परिपत्र संख्या 14/2020, 20/2020, 09/2023 और 09/2024 दिनांक 8 अप्रैल 2020, 5 मई 2020, 25 सितंबर 2023 और 19 सितंबर 2024 के साथ पठित कंपनी अधिनियम, 2013 ("अधिनियम)" के प्रावधानों और इसके तहत बनाए गए नियमों के अनुसार कंपनी की 45वीं एजीएम बुलाने के नोटिस में निर्धारित व्यवसाय को पूरा करने के लिए बिना किसी सामान्य स्थल पर सदस्यों की भौतिक उपस्थिति के आयोजित की जाएगी। 45वीं वार्षिक आम बैठक (एजीएम) के लिए निर्धारित स्थान कंपनी का पंजीकृत कार्यालय होगा।

2) 45वीं वार्षिक आम बैठक (एजीएम) की सूचना और 31 मार्च 2025 को समाप्त वित्तीय वर्ष की वार्षिक रिपोर्ट की इलेक्ट्रॉनिक प्रति उन सभी सदस्यों को ईमेल द्वारा भेज दी गई है जिनका ईमेल पता कंपनी/डिपॉजिटरी प्रतिभागी(यों) ("डीपी") के पास पंजीकृत है। 45वीं वार्षिक आम बैठक (एजीएम) में शामिल होने के निर्देश और 45वीं वार्षिक आम बैठक (एजीएम) के दौरान रिमोट ई-वोटिंग में भाग लेने या ई-वोटिंग प्रणाली के माध्यम से मतदान करने के तरीके 45वीं वार्षिक आम बैठक (एजीएम) की सूचना में दिए गए हैं। वीसी/ओएवीएम सुविधा के माध्यम से 45वीं वार्षिक आम बैठक (एजीएम) में भाग लेने वाले सदस्यों की गणना अधिनियम की धारा 103 के तहत कोरम की गणना के उद्देश्य से की जाएगी।

3) कंपनी (प्रबंधन एवं प्रशासन) नियम, 2014 ("नियम") के नियम 20 और सेबी सूचीकरण विनियमों के विनियम 44 के साथ पठित अधिनियम की धारा 108 के अनुसार, कंपनी अपने सदस्यों को एनएसडीएल के माध्यम से ई-वोटिंग की सुविधा प्रदान कर रही है ताकि वे वार्षिक आम बैठक (एजीएम) की सूचना में उल्लिखित व्यवसाय पर इलेक्ट्रॉनिक रूप से मतदान करने के अपने अधिकार का प्रयोग कर सकें। इस संबंध में, सदस्यों को सूचित किया जाता है किः

i) 45वीं वार्षिक आम बैठक की सूचना में उल्लिखित साधारण और विशेष कार्य इलेक्ट्रॉनिक माध्यम से मतदान के माध्यम से किए जाएँगे।
ii) रिमोट ई-वोटिंग अवधि गुरुवार, 11 सितंबर, 2025 को प्रातः 9:00 बजे शुरू होगी और रविवार, 14 सितंबर, 2025 को सायं 5:00 बजे समाप्त होगी तथा उसके बाद एनएसडीएल द्वारा मतदान के लिए इसे निष्क्रिय कर दिया जाएगा।
iii) 45वीं वार्षिक आम बैठक के दौरान रिमोट ई-वोटिंग या ई-वोटिंग प्रणाली के माध्यम से मतदान की पात्रता निर्धारित करने की अंतिम तिथि सोमवार, 8 सितंबर, 2025 है।
iv) केवल वही व्यक्ति जिसका नाम सदस्यों के रजिस्टर या डिपॉजिटरी द्वारा बनाए गए लाभार्थी स्वामियों के रजिस्टर में अंतिम तिथि अर्थात सोमवार, 8 सितंबर, 2025 को दर्ज है, वार्षिक आम बैठक में रिमोट ई-वोटिंग या ई-वोटिंग की सुविधा का लाभ उठाने का हकदार होगा। रिमोट ई-वोटिंग और एजीएम में ई-वोटिंग के लिए विस्तृत प्रक्रिया/निर्देश एजीएम की सूचना में निहित हैं।
v) कोई भी व्यक्ति जो जो ई-मेल द्वारा 45 एजीएम की सूचना भेजने के बाद सदस्य बना है और कट-ऑफ तिथि यानी सोमवार, 8 सितंबर, 2025 को शेयर धारक है, evoting@nsdl.co.in पर अनुरोध भेजकर लॉगिन आईडी और पासवर्ड प्राप्त कर सकता है। हालांकि, यदि कोई व्यक्ति रिमोट ई-वोटिंग के लिए एनएसडीएल के साथ पहले से पंजीकृत है, तो मौजूदा यूजर आईडी और पासवर्ड का इस्तेमाल वोट डालने के लिए किया जा सकता है।
vi) सदस्य जिन्होंने रिमोट ई-वोटिंग के माध्यम से अपना वोट नहीं डाला है और वीसी/ओएवीएम के माध्यम से एजीएम में उपस्थित हैं, वे एजीएम में ई-वोटिंग के माध्यम से वोट करने के पात्र होंगे।
vii) जिन सदस्यों ने एजीएम से पहले रिमोट ई-वोटिंग के माध्यम से अपना वोट डाला है, वे भी वीसी/ओएवीएम के माध्यम से एजीएम में शामिल हो सकते हैं, लेकिन फिर से वोट डालने के हकदार नहीं होंगे।
viii) वित्तीय वर्ष 2024-25 के लिए वार्षिक रिपोर्ट के साथ 45 एजीएम की सूचना कंपनी की वेबसाइट www.kddl.com और स्टॉक एक्सचेंज यानी बीएसई लिमिटेड (www.bseindia.com) और नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड (www.nseindia.com) पर भी उपलब्ध है, जहां कंपनी के इक्विटी शेयर सूचीबद्ध हैं।
ix) कंपनी की 45वीं वार्षिक आम बैठक और वित्तीय वर्ष 2024-25 के लिए लाभांश के भुगतान (यदि वार्षिक आम बैठक में घोषित किया गया हो) के उद्देश्य से कंपनी के सदस्यों का रजिस्टर और शेयर हस्तांतरण पुस्तकें मंगलवार, 9 सितंबर, 2025 से सोमवार, 15 सितंबर, 2025 (दोनों दिन सम्मिलित) तक बंद रहेंगी।
x) एजीएम से पहले रिमोट ई-वोटिंग, एजीएम के दौरान ई-वोटिंग और वीसी/ओएवीएम के माध्यम से एजीएम में शामिल होने से संबंधित किसी भी प्रश्न या शिकायत के मामले में, सदस्य सुश्री पल्लवी म्हात्रे, वरिष्ठ प्रबंधक, एनएसडीएल, तृतीय तल, नमन चैंबर, प्लॉट सी-32, जी-ब्लॉक, बांद्रा कुरिया कॉम्प्लेक्स, बांद्रा पूर्व, मुंबई, महाराष्ट्र- 400051, ईमेल: evoting@nsdl.co.in या pallavid@nsdl.com या 022-48867000 पर से संपर्क कर सकते हैं।

कृते केडीडीएल लिमिटेड
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